

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 31 OF 2017 IN  
APPEAL NO. 271 OF 2013**

**Dated: 27<sup>th</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Tata Power Delhi Distribution Ltd. ...Appellant(s)  
Vs.  
Delhi Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Anand  
Mr. Rahul Kinra a/w  
Mr. Anurag Bansal (Rep.)

Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Suraj Singh

**ORDER**

In this application, the following prayers are made:

*“ (a) Direct Ld. Delhi Commission to implement the Judgment dated 20.07.2016 passed by this Hon'ble Tribunal in Appeal No. 271 of 2013 without any further delay and decide the Petitions filed by the Applicant with respect to Rithala Combined Cycle Power Plant and determine the tariff for Rithala Combined Cycle Power Plant.*

*(b) Pass such other order(s) as the Hon'ble Commission may deem fit and appropriate under the circumstances of the case and in the interest of justice.”*

We have heard learned counsel for the Applicant and learned counsel for the Respondent. Mr. Pradeep Misra, learned counsel for the

Respondent submitted that the Respondent has placed the executive summary of the tariff petition on the website of the Respondent on 25.02.2017 and has invited comments of stake-holders by 20.03.2017. Learned counsel further states that thereafter the tariff order will be issued. We record and accept this statement.

In view of the above statement of learned counsel for the Respondent, without expressing any opinion on the maintainability of this application, we direct the Respondent to issue the tariff order in respect of Rithala Generating Plant of the Applicant before issuance of distribution tariff order of the Applicant. We expect the Respondent to act as per the statement made by learned counsel for the Respondent as expeditiously as possible.

The application is disposed of in the aforestated terms. Parties are at liberty to approach this court, if the circumstances so demand.

**(T. Munikrishnaiah)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/ss